

800
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. NO. 971 OF 2024
(I.A. 675 OF 2024 & I.A. 678 OF 2024 & I.A. 322 OF 2025)

IN THE MATTER OF:

1. PRAJWAL CHAND

...Applicant

Versus

1. State of Uttar Pradesh Through Additional Chief Secretary, Ministry Environment Forest and Climate Change, UP, Lucknow
2. Central Pollution Control Board Through Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi
3. Uttar Pradesh State Pollution Control Board Through Member Secretary Building No.TC-12 V,Vibhuti Khand, Gomti Nagar, Lucknow
4. District Magistrate, Gorakhpur DM Bungalow Road, Golghar, Gorakhpur, Uttar Pradesh
5. Integrated Pollution Committee, Village Baghagada, Navar Taal Tappa Haveli Pargana Bhauvapaar, Tehsil Sadar, District Gorakhpur-273001

...Respondents

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Applicant

Date: 05-05-2025

Place: Gorakhpur



Prajwal Chand

S/o Om Prakash Chand

Vill – Chilawa, Gorakhpur

Uttar Pradesh-273408

Mob: 8917847000 | Email Id - advprajwal@gmail.com

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Haveli Pargana Bhauvapaar, Tehsil Sadar, District Gorakhpur-273001

...Respondents

REJOINDER / OBJECTIONS AFFIDAVIT TO THE ADDITIONAL AFFIDAVIT
DATED 11.04.2025 FILED BY RESPONDENT NO. 3 (UTTAR PRADESH
POLLUTION CONTROL BOARD)

MOST RESPECTFULLY SHOWETH

I, Prajjwal Chand, son of Shri Om Prakash Chand, aged about **29** years, resident of Village
– Chilawa, Gorakhpur, Uttar Pradesh, do hereby solemnly affirm and state as under:



1. That I am the Applicant in the present Original Application (OA), initiated *suo motu* by this Hon'ble Tribunal based on a letter petition submitted by the deponent regarding environmental concerns related to a Common Bio-Medical Waste Treatment Facility (CBWTF) in Gorakhpur. The deponent is conversant with the facts and circumstances of the case and is competent to swear this affidavit.
2. That the present Original Application No. 971/2024 is pending adjudication before this Hon'ble Tribunal. The last order was passed on 15.04.2025, wherein applications for impleadment (I.A. No. 675/2024 and I.A. No. 678/2024) were considered, and Respondent No. 3 (UPPCB) was granted time to file replies thereto. The matter was listed for further consideration on 08.05.2025.
3. That the Respondent No. 3, Uttar Pradesh Pollution Control Board (UPPCB), has filed an Additional Affidavit dated 11.04.2025 (uploaded on 23.04.2025) before this Hon'ble Tribunal. The Applicant seeks leave to file the present Rejoinder Affidavit to address the averments made therein and bring certain critical facts and inconsistencies to the notice of this Hon'ble Tribunal.
4. That the Applicant reiterates the primary issues raised in the original petition concerning the CBWTF in question, namely:
 - i. Disputes regarding the ownership and alleged illegal transfers of the unit without adherence to prescribed procedures.



- ii. Issues concerning the land lease, where the land owner may differ from the entity possessing or operating the unit.
 - iii. The expiry of the Consent to Establish (CTE) originally granted to M/s Integrated Pollution Committee (a partnership firm comprising Shri Anoop Kumar Pandey, Shri Arun Kumar Mishra & Shri Vivek Singh, hereinafter referred to as "IPC-Partnership").
5. That the present Rejoinder primarily focuses on the third issue mentioned above, i.e., the implications arising from the expiry of the Consent to Establish (CTE) granted to the original entity (IPC-Partnership).
 6. That it is submitted that, to the best of the Applicant's knowledge, the established procedure for setting up a CBWTF (prior to the EIA Notification S.O. 1142(E) dated 17.04.2015 becoming fully applicable in such contexts) required the Project Proponent (PP) to first obtain a Consent to Establish (CTE), also referred to as No Objection Certificate (NOC), from the State Pollution Control Board (SPCB). The CTE is granted for a specific validity period, within which the PP must complete the installation and setup of the facility. Subsequently, upon complying with the terms and conditions stipulated in the CTE, the PP must apply for and obtain Consent to Operate (CTO) before commencing operations.
 7. That Respondent No. 3 (UPPCB), in its Additional Affidavit dated 11.04.2025, has itself admitted in Paragraph 2 thereof: *"That consent to establish has been granted to Respondent No. 5 on 10.07.2013 with incinerator having capacity of 100 KG/hour, autoclave 200 KG/batch and shredder 50 KG/hour with a validity of 2 years."*



8. That based on the admission by Respondent No. 3 itself, the said CTE granted on 10.07.2013 was valid only for two years, thereby expiring on **09.07.2015**.

9. That Respondent No. 3 (UPPCB) further states in Paragraph 3 of its Additional Affidavit: *"That Consent to Operate to the facility was granted on 06.10.2016 which was valid from 24.10.2016 to 31.12.2017 under Air Act and similarly consent to operate has been granted under Water Act which was valid from 24.10.2016 to 31.12.2017."*

10. That a comparison of the CTE expiry date (09.07.2015) and the first CTO grant date (06.10.2016) reveals a significant gap. Furthermore, as evidenced by the first CTO document itself, the application for this CTO was submitted by IPC-Partnership only on **24.09.2016**. This application date is approximately 441 days (over 14 months) *after* the expiry of the CTE granted on 10.07.2013. A true copy of the Consent to Operate (CTO) dated 06.10.2016, clearly indicating the application date as 24.09.2016, is annexed herewith and marked as **Annexure A/1**.

11. That it is submitted that upon the expiry of the CTE, the Project Proponent (IPC-Partnership in this instance) was legally required to apply for and obtain a *fresh* Consent to Establish before seeking Consent to Operate. The application for CTO submitted on 24.09.2016 was made under the authority of an already expired CTE (expired since 09.07.2015). Despite this fundamental defect, Respondent No. 3 proceeded to grant the CTO on 06.10.2016.

A handwritten signature in blue ink, appearing to read 'I Hand' with a stylized flourish above the 'H'.

12. That it is pertinent to mention that subsequently, applications for CTO renewal/grant were made by another entity, M/s Medical Pollution Control Committee (hereinafter referred to as "MPCC"), which claimed ownership/operational rights. However, Respondent No. 3 *refused* such an application by MPCC on 20.11.2018, citing reasons related to ownership documentation ("NOC is issued in name of Integrated Pollution Committee and no documentary evidence for transfer of lease deed and property").
13. That further applications for CTO by MPCC between 23.11.2018 and 07.04.2021 were also reportedly refused by Respondent No. 3.
14. That most significantly, Respondent No. 3 explicitly refused CTO applications submitted by MPCC on **22.09.2021, 01.04.2022, and 15.11.2022**. The common reason cited for these refusals, as documented in the refusal letters, was: "*Consent Refused with remark that CTE granted to Integrated Pollution Committee on 10-07-2013 and is expired and present proponent had not obtained valid CTE*". This clearly demonstrates that Respondent No. 3 was fully aware that the original CTE had expired and considered its expiry a valid ground for refusing CTO to subsequent applicants claiming rights over the same facility. True copies of the refusal letters dated 22.09.2021, 01.04.2022, and 15.11.2022 are annexed herewith and marked as **Annexure A/2, Annexure A/3, and Annexure A/4** respectively.



15. That despite Respondent No. 3's own documented stance that a valid CTE was lacking due to the expiry of the original one issued in 2013, it subsequently granted CTO/CCA (Consolidated Consent and Authorization) to yet another entity, namely M/s Integrated Pollution Committee (a Sole Proprietorship of Shri Pranjal Patel, hereinafter referred to as "IPC-Proprietorship"), for the period 07.07.2023 to 31.12.2023. It is submitted that IPC-Proprietorship is a distinct legal entity from the original IPC-Partnership, although sharing the same trade name. A true copy of the CTO/CCA granted to IPC-Proprietorship is annexed herewith and marked as **Annexure A/5**.

16. That the grant of CTO/CCA to IPC-Proprietorship appears contradictory to Respondent No. 3's own previous refusals (Annexures A-2, A-3, A-4), which were explicitly based on the expiry of the original CTE dated 10.07.2013. Respondent No. 3 was aware that the original CTE holder (IPC-Partnership) was different from the new applicant (IPC-Proprietorship) and, more crucially, was aware that the foundational CTE for the facility had expired years ago.

17. That it is submitted that granting CTO/CCA to IPC-Proprietorship without ensuring a fresh and valid CTE was obtained appears to be an irregularity, especially in light of Respondent No. 3's own prior findings regarding the expired status of the original CTE.

A handwritten signature in blue ink, appearing to read "Pranjal", is located in the bottom right corner of the page.

- 18.** That the Applicant relies upon the order passed by this Hon'ble Tribunal in the present Original Application dated 19.11.2024, specifically Paragraph 12 thereof, which states: *"In the light of the facts disclosed in Joint Committee report, prima facie we are satisfied that without consent and EC, said CBWTF cannot be allowed to operate, hence, UPPCB and District Magistrate, Gorakhpur shall ensure that above CBWTF shall not be allowed to operate until further order of this Tribunal."* This observation underscores the necessity of valid consents (which inherently includes a valid CTE as a prerequisite for CTO) and Environmental Clearance (EC) for the lawful operation of the CBWTF.
- 19.** That it is further submitted that the Central Pollution Control Board (CPCB) has progressively stringent guidelines for CBWTFs (e.g., Revised Guidelines 2016, Guidelines 2025) reflecting evolving environmental standards. Newer facilities, and potentially existing ones undergoing significant changes or seeking fresh authorizations, are often required to comply with stricter norms, including obtaining Environmental Clearance (EC) under the EIA Notification, 2006, which involves detailed environmental impact assessment and scrutiny.
- 20.** That obtaining an EC provides assurance of environmental safeguards through rigorous assessment and mandatory bi-annual compliance reporting to regulatory authorities (MoEF&CC and SPCB), enhancing monitoring and accountability compared to facilities operating under older authorization regimes without such clearance.



21. That in conclusion, the Applicant submits that the operation of the CBWTF in question appears to be based on a Consent to Operate (CTO) granted without the foundation of a valid, unexpired Consent to Establish (CTE). Respondent No. 3 (UPPCB) itself acknowledged the expiry of the CTE in its refusal orders issued in 2021 and 2022, yet subsequently granted CTO to a new entity without addressing this fundamental deficiency. This situation warrants scrutiny, especially in light of this Hon'ble Tribunal's previous orders and the prevailing environmental regulations requiring robust authorization processes.

PRAYER

In view of the submissions made above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- A. Take the contents of the present Rejoinder Affidavit on record;
- B. Consider the submissions made herein while adjudicating the present Original Application and the pending Interlocutory Applications;
- C. Impose heavy cost on MPCC & IPC- Proprietorship for providing misleading documents before the Hon'ble NGT & direct the Respondent No. 3 (UPPCB) to clarify the basis on which CTO/CCA was granted to M/s Integrated Pollution Committee (Sole Proprietorship) despite the expiry of the original CTE dated 10.07.2013 and its own previous refusal orders citing the said expiry;



- D. Direct the Respondent No. 3 (UPPCB) to allow the IPC-Partnership or IPC-Proprietorship only when they get fresh CTE as per the Guidelines of CBWTF 2025 issued by CPCB & Environment Clearance under EIA Notification, 2006.
- E. Pass such other order or further orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and in the interest of justice¹ and environmental protection.

Date: 05-05-2025

Place: Gorakhpur

Applicant



Prajwal Chand

S/o Om Prakash Chand

Vill – Chilawa, Gorakhpur

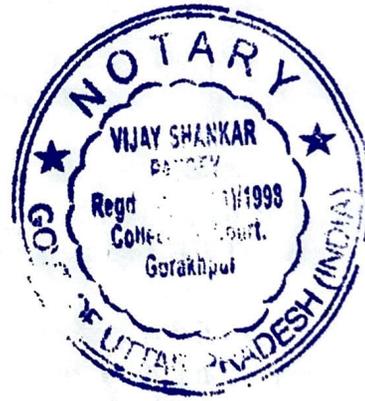
Uttar Pradesh-273408

Mob : 8917847000 | Email Id - advprajwal@gmail.com



उत्तर प्रदेश UTTAR PRADESH

GU 859816



Vijay Shankar
05-3-25

Vijay Shankar, Pandu
NOTARY
Gorakhpur

Handwritten signature

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**O.A. NO. 971 OF 2024
(I.A. 675 OF 2024 & I.A. 678 OF 2024 & I.A. 322 OF 2025)**

IN THE MATTER OF:

APPLICANT(S): PRAJWAL CHAND

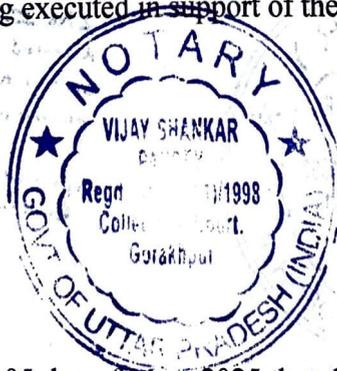
//Versus//

RESPONDENT(S): STATE OF UTTAR PRADESH & ORS.

AFFIDAVIT

I, Prajwal Chand, S/o Om Prakash Chand aged about 29 residing at Vill – Chilawa, Gorakhpur, Uttar Pradesh-273408 do hereby and solemnly declare as under:

1. That I am the applicant in the present Original Application and as such is well conversant with the facts and circumstances of the present Original Application.
2. That vide its Order dated: 26/09/2024, Hon'ble NGT in O.A. No. 971/2024 took note of complaint sent by me as applicant (registered as Suo-moto) on dated: 06/02/2023 for non-compliances & violation done by CBWTF unit at Bagha Gara, Gorakhpur.
3. That I am submitting rejoinder/application with supporting documents and true facts and latest finding about the case best of my knowledge for the CBWTF unit at Bagha Gara, Gorakhpur before Hon'ble NGT for kind consideration and action.
4. That this affidavit is being executed in support of the present rejoinder application.



P. Chand
DEPONENT

VERIFICATION

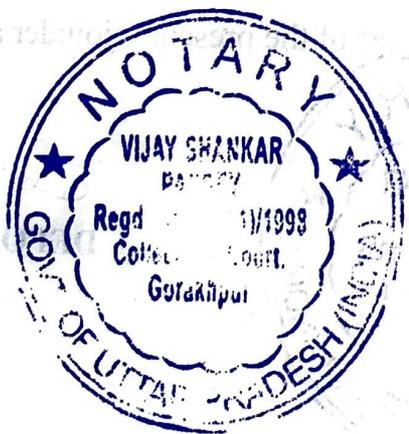
Verified at Gorakhpur on this 05 day of May, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

Vijay Shankar
5-5-25
Vijay Shankar, Pandey
NOTARY
Gorakhpur

P. Chand
DEPONENT

Prand

Identified
by 5-5-025



75 5-5-25
Attested the signature and impression
of Prayawal Chand
who has put his/her signature before me as
Affidavit
J. Prasad
Notary

V. SHANKER PANDEY
Notary, Collectrate, Gorakhpur



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टी0सी0 12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ

पंजीकृत

संदर्भ संख्या

/सी-6/सहमति जल/137/गोरखपुर/2016

दिनांक

6-10-16

संज्ञा में

इंड्रीग्रेटेड पॉल्यूशन कमेटी
ग्राम-बाघागाड़ा,
गोरखपुर।

विषय: जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25/26 और इसके संशोधित अधिनियम, 1978 के अन्तर्गत घरेलू/प्रक्रिया जनित उत्प्रवाह के निस्तारण हेतु सहमति।

महोदय,

कृपया उपरोक्त विषयक अपने सहमति आवेदन पत्र दिनांक 24.09.2016 का संदर्भ ग्रहण करें। आपके सहमति आवेदन पत्र का परीक्षण किया गया। संशर्त सहमति आदेश पत्रांक- 182/ सी-6/ /सहमति (जल) आदेश 137/गोरखपुर/16 दिनांक-01/10/16 संलग्न है। आपका ध्यान निम्नलिखित बिन्दुओं पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

1. सहमति शर्तों तथा निम्न बिन्दुओं का कड़ाई से पालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
2. जल सप्लाई स्रोत के विभिन्न बिन्दुओं पर उत्प्रवाह मापक मीटर अवश्य लगवायें। उत्प्रवाह मीटर मापी गयी रीडिंग हर महीने के प्रथम सप्ताह में अवश्य भेजें।
3. संस्था से प्रतिदिन निस्तारित होने वाले उत्प्रवाह को मापने हेतु ड्रेन में अन्तिम निस्तारण बिन्दु से पूर्व मापक यंत्र लगाये एवं मापी गई सूचनाये समय-समय पर प्रेषित करें।
4. संस्था में स्थापित उत्प्रवाह शुद्धिकरण संयंत्र का प्रभावी संचालन तथा रख रखाव सुनिश्चित करें जिससे कि उत्प्रवाह का निस्तारण बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।
5. कृपया टोस अपशिष्ट पदार्थों को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी सरिता, भूमिगत जल या अन्य किसी स्रोत को जल प्रदूषित न हो।
6. उचित मात्रा में वृक्षारोपण करें जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजें।
7. आपको उपकर अधिनियम, 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्रति भेजने को सलाह दी जाती है।
8. संस्था द्वारा प्रचलित समस्त पर्यावरण विधियों व अंतर्गत प्रतिपादित नियमों आदि का पूर्णतया ससमय अनुपालन आवश्यक रूप से सुनिश्चित किया जायेगा।
9. संस्था से जनित उत्प्रवाह को बोर्ड मानकों के अनुरूप शुद्धिकृत करके ही निस्तारित किया जाये।
10. उत्प्रवाह शुद्धिकरण के संचालन में खपत विद्युत तथा कॅमिकल्स का लागवुक बनाया जाये।
11. संस्था द्वारा जैव चिकित्सा अपशिष्ट का पूर्ण उपचार करके ही निस्तारित किया जाये। जीव चिकित्सा अपशिष्ट को किसी भी दशा में अन्यत्र इधर उधर न डाला जाये।
12. संस्था के विरुद्ध प्रदूषण संबंधी शिकायतें प्राप्त होने एवं उसकी पुष्टि होने पर सहमति रखाव निरस्त हो जायेगी।
13. शुद्धिकृत उत्प्रवाह को पूर्णतया रिसाइकिल किया जाये एवं परिसर में ही सिंचाई हेतु प्रयोग किया जाये। किसी भी दशा में नदी/नाले में निस्तारित न किया जाये।
14. उत्प्रवाह शुद्धिकरण संयंत्र हेतु अलग से विद्युत मीटर स्थापित किया जाये।

Thand

14. उत्प्रवाह शुद्धिकरण संयंत्र हेतु अलग से विद्युत मीटर स्थापित किया जाये।
15. हाऊस कीपिंग में सुधार किया जाये।
16. पर्यावरण (संरक्षण) अधिनियम 1986 के प्राविधानों का पूर्णतया अनुपालन किया जाये।
17. संस्था द्वारा घाटेड एकाउटेन्ट से प्रमाणित बैलेन्सशीट एक माह में प्रेषित किया जाए तदनुसार अवशेष शुल्क यदि बाधित है तो देय होगा।
18. संस्था का संचालन इस प्रकार किया जाएगा कि आस-पास के पर्यावरण एवं जनमानस पर प्रतिकूल प्रभाव न पड़े।

इस सहमति आदेश के अंकित प्राविधान तथा सहमति शर्तों के होते हुए भी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथा संशोधित की धारा-27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो, का परिदर्शन करने का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।
(सक्षम अधिकारी की अनुमति से निर्गत)
संलग्नक : उपरोक्तानुसार।

भवदीय



(डा० राजीव उपाध्याय)
मुख्य पर्यावरण अधिकारी (वृत्त-6)

पृष्ठ संख्या-

तददिनांक-

प्रतिलिपि:-

1. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गोरखपुर को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।



मुख्य पर्यावरण अधिकारी (वृत्त-6)

Hand



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टी०सी० 12 वी, विमूति खण्ड,
गोमती नगर, लखनऊ
मात्र घरेलू उत्स्रवाह के निस्तारण हेतु
वर्तमान क्षमता के लिए

फार्म XV

सहमति आदेश प्रपत्र

संदर्भ संख्या/82/सी-6/जल सहमति आदेश/137/कोटनर/16 2016 लखनऊ, दिनांक-01-10-16

विषय: मैसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, मेडिकल पॉल्यूशन कंट्रोल कमेटी, (इंटीग्रेटेड पॉल्यूशन कमेटी) ग्राम-बाघागाड़ा गोरखपुर को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथा संशोधित) की धारा-25/26 के अन्तर्गत उत्स्रवाह निस्तारण हेतु सहमति।

संदर्भ: सहमति जल आवेदन पत्र दिनांक 24-09-2016

1. जल राशि या (ड्रेन) में या भूमि पर बहिःस्राव के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 जिससे आगे उक्त अधिनियम कहा गया है, के अधीन सहमति प्राप्त करने के लिए उपर्युक्त आवेदन पत्र के निर्देश में मैसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, (इंटीग्रेटेड पॉल्यूशन कमेटी) ग्राम-बाघागाड़ा गोरखपुर को उसके परिसर से निकलने वाले उसके आघोषिक बहिःस्राव को ई०टी०पी० के माध्यम से सिंचाई/ड्रेन द्वारा सरिता/नदी में निस्तारित करने के लिए तथा घरेलू उत्स्रवाह को सेंटिक टैंक/सोकपिट के माध्यम से निस्तारित करने हेतु अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा सहमति प्रदान की जाता है।
2. यह सहमति दिनांक-24-10-2016 से दिनांक-31-12-2017 तक की अवधि के लिए मान्य है।
3. इस सहमति आदेश में अंकित प्रावधानों तथा सहमति शर्तों के होते हुए भी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथा संशोधित की धारा-27 (2) के अन्तर्गत वर्णित किसी भी/सभी शर्तों में पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति बोर्ड आरक्षित रखती है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और उसकी ओर से।

(सक्षम अधिकारी की अनुमति से निर्गत)

(डा० राजीव उपाध्याय)

मुख्य पर्यावरण अधिकारी (वृत्त-6)

अनुलग्नक : संलग्नक 1
(सहमति शर्त)

Hand

: 2 :

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ

सहमति आदेश संख्या 182/सहमति(जल)/आदेश/33/जेनरल/16 दिनांक 21/10/16 का संलग्नक

सहमति शर्तें

- अधिकतम दैनिक उत्प्रवाह और प्रति घण्टे में निस्तारित होने वाले उत्प्रवाह की दर निम्न से अधिक नहीं होनी चाहिए।
उत्प्रवाह का प्रकार

अधिकतम दैनिक निस्तारण	निस्तारण बिन्दु
(i) घरेलू	0.5 किली०/दिन
(ii) औद्योगिक-	0.1 किली०/दिन

- क्लीड जल सहित प्रक्रिया में प्रयुक्त जल तथा घरेलू उत्प्रवाह को एकत्र करने के लिए अलग-अलग बन्द जल प्रवाह की व्यवस्था बनाई जाये। एकत्र करने की व्यवस्था के अन्तिम छोर टर्मिनल मेनहोल/अन्तिम निस्तारण बिन्दु, उत्प्रवाह मापन तथा उत्वाह का नमूना एकत्र करने की व्यवस्था होनी चाहिए। कोई भी उत्प्रवाह अन्तिम निस्तारण बिन्दु/मेनहोल के डाउन स्ट्रीम पर सीवर में प्रवेश नहीं करना चाहिए। सहमति आवेदन पत्र में सूचित उत्प्रवाह के अलावा अन्य कोई उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश नहीं करना चाहिए तथा यह भी सुनिश्चित करें कि घरेलू उत्प्रवाह स्ट्रीम वाटर ड्रेन में निस्तारित न हो।
- औद्योगिक उत्प्रवाह को शुद्धिकरण संयंत्र में शुद्धिकृत किया जाये जिससे शुद्धिकृत उत्प्रवाह निम्न मानकों के अनुरूप हो।
27° से० पर 3 दिन की बी०ओ०डी० कुल निलम्बित ठोस

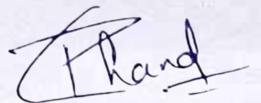
30 मिग्रा०/ली० से अधिक न हो।
100 मिग्रा०/ली० से अधिक न हो।

- सभी प्रक्रियाओं से जनित उत्प्रवाह, क्लीड जल, शीतलन उत्प्रवाह, फर्श व उपकरणों की धुलाई से जनित उत्प्रवाह सहित औद्योगिक उत्प्रवाह निस्तारित होने से पूर्व इस प्रकार शुद्धिकृत किया जाये कि उत्प्रवाह पर्यावरण (संरक्षण) अधिनियम, 1986 में निर्धारित मानकों के अनुरूप हो।
- अन्य प्रचालक जिनके मान मानक में न दिये हो उनका मान उद्योग में निर्माण प्रक्रिया में प्रयुक्त किये जाने वाले जल के मानकों से अधिक नहीं होना चाहिए।
- घरेलू तथा औद्योगिक उत्प्रवाह के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक 4733 व 2488 और इसके बाद के संशोधनों/पर्यावरण संरक्षण अधिनियम, 1986 में निर्धारित मानकों के अनुरूप होना चाहिए।
- विश्लेषित करने के लिए नमूना शर्त संख्या 2 में संदर्भित टर्मिनल मेनहोल से एकत्रित किया जाना चाहिए।
- शुद्धिकृत घरेलू व औद्योगिक उत्प्रवाह मिलाकर (उपरोक्त शर्त संख्या-2 के प्राविधानों के अनुसार) एक ही निस्तारण बिन्दु से निस्तारित किया जाये। इस संयुक्त उत्प्रवाह निस्तारण बिन्दु पर उत्प्रवाह मापने हेतु फ्लो मीटर वी-नाच की व्यवस्था होनी चाहिए तथा उसकी लागू युक्त मेन्टेन की जाये।

Hand

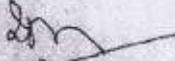
- 3 -

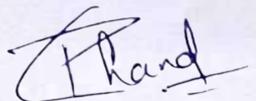
9. उत्प्रेषण शुद्धिकरण संयंत्र के संचालन में प्रयुक्त विद्युत मीटर की माप हेतु पृथक से विद्युत मीटर स्थापित कर उसकी लागवुक मेन्टेन की जाये उत्प्रेषण शुद्धिकरण संयंत्र के संचालन हेतु प्रशिक्षित कार्मिकों की नियुक्ति की जाये।
10. बोर्ड से निर्गत सहमति आदेश की प्राप्ति के 30 दिन के भीतर तथा उसके बाद प्रत्येक महीने की दस तारीख तक मासिक प्रगति आख्या, सहमति शर्तों की अनुपालन आख्या के साथ जस्तूर भेजे।
11. परिसर में एकत्र होने वाले बरसात, तूफान के जल को भली भौति रखा जाये और किसी भी विन्दु पर घरेलू व औद्योगिक अवशिष्ट से मिलने न दिया जाये। कच्चे माल, उत्पाद या अन्य कोई पदार्थ जो तूफानी जल के साथ बहकर जा सकते हो, का खुले में ढेर न लगाया जाये।
12. फैक्ट्री परिसर में उत्पन्न होने वाले सभी ठोस अपशिष्ट पदार्थों (हेजार्डस अपशिष्ट को छोड़ कर भली भौति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये।
 - (i) अक्रिय पदार्थ होने पर उसका भूमि मराव के लिए इस प्रकार प्रयोग सुनिश्चित किया जाये कि रिसाव की स्थिति पैदा न हो जिससे कि वह भूमिगत जल में प्रवेश न करे या बरसाती तूफानी जल के द्वारा बहा न दिया जाए।
 - (ii) ज्वलनशील कार्बनिक पदार्थ होने पर नियंत्रित प्रज्वलन किया जाये।
 - (iii) जैविक अवघट्य पदार्थ होने पर कम्पोस्टिंग की जाये।
13. हेजार्डस पदार्थों का विपैलापन अगर संभव हो सके तो दूर किया जाये अन्यथा उन्हें बोर्ड की लिखित अनुमति प्राप्त कर स्टील ड्रम/पक्के टैंक में रखा जाये और फिर टी0एस0डी0एफ में भेजा जाए।
14. यदि फैक्ट्री के किसी संयंत्र/सयंत्रों में कोई दोषपूर्ण स्थिति उत्पन्न हो जिसके फलस्वरूप निस्तारित उत्प्रेषण की मात्रा बढ़ जाए और/या उपरोक्त पैरा-3 व 4 में वर्णित मानकों का उल्लंघन हो तो उत्प्रेषण का जनित होना तत्काल बन्द किया जाये तथा सुधार होने पर ही पुनः जनित कर ई0टी0पी0 के माध्यम से ट्रीट कर निस्तारित किया जाये।
15. प्रार्थी फैक्ट्री के अन्दर व परिसर में अच्छा रख-रखाव स्थापित करे। सभी पाइप, वाल्व, सीवर और ड्रेन रिसावरोधी होने चाहिए। फर्श की धुलाई से जनित उत्प्रेषण उत्प्रेषण एकत्र करने की व्यवस्था में प्रवेश करना चाहिए और शर्त के अनुसार किसी बरसाती/तूफानी जल की नाली या खुले स्थान पर नहीं दिया जाना चाहिए।
16. प्रार्थी को टर्मिनल मेनहोल तथा अन्तिम निस्तारण विन्दु पर बोर्ड के स्टाफ या बोर्ड द्वारा अधिकृत एजेन्सी के लिए उत्प्रेषण का नमूना एकत्र करने की व्यवस्था करनी चाहिए।
17. शुद्धिकृत घरेलू व प्रक्रिया जनित उत्प्रेषण का नमूना किसी भी सामान्य उत्पादन कार्य किये जाने वाले दिन, तीन महीने में एक बार लिया जाये और उन्हें शर्त संख्या 3 व 4 में दी हुई सीमा के अनुसार सभी प्रचालकों के लिए विश्लेषित किया जाये। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण करवाने के बाद तुरन्त/समय-समय पर विश्लेषण आख्या बोर्ड में जमा की जाए।
18. प्रार्थी/कम्पनी बिना लापरवाही किये इस सहमति आदेश में दिये गये निर्देशों तथा बाद में समय-समय पर निर्गत निर्देशों का अनुपालन करे। प्रार्थी/कम्पनी अगर किसी समय निर्गत किसी आदेश/निर्देश का पालन न करे और/या इस सहमति आदेश की शर्तों का उल्लंघन करे तो वह कानून/अधिनियम के प्राविधानों के अन्तर्गत विधिक कार्यवाही के लिए उत्तरदायी होगी।



-4-

19. प्रार्थी बोर्ड की पूर्व लिखित सहमति के बिना अन्तिम निस्तारण बिन्दु और उत्प्रवाह की गुणता व मात्रा, उत्प्रवाह निस्तारण की दर, उत्प्रवाह का तापमान न बदले या परिवर्तन करे।
20. उपरोक्त शर्तें जब तक अधिनियम/संशोधित अधिनियम की धारा 27(2) के अन्तर्गत समाप्त नहीं कर दी जाती हैं, तब तक लागू रहेंगी।
21. प्रार्थी की सहमति की अवधि समाप्त होने के कम से कम चार माह पहले या प्रस्तावित नये या परिवर्तित निस्तारण बिन्दु के चालू होने और/या निस्तारण किये जाने के 30 दिन पूर्व, जो भी पहले हो, तक सहमति के नवीनीकरण हेतु आवेदन करना चाहिए।
22. एक निरीक्षण पुस्तिका खोली जानी चाहिए और बोर्ड के अधिकारियों को फैक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिए।
23. प्रार्थी उत्प्रवाह शुद्धिकरण संयंत्र संस्थान के निर्माण, स्थापना या प्रयोग में लाने संबंधी कोई भी सूचना और जल प्रदूषण निवारण व नियंत्रण से संबंधित सूचना फैक्ट्री में बोर्ड से आये अधिकारी और/या बोर्ड को अवश्य उपलब्ध कराये।
24. फैक्ट्री परिसर से अन्तिम निस्तारण बिन्दु जैसे साल भर बहने वाली नदी या सिंचाई योग्य फार्म, तक उत्प्रवाह ले जाने वाली चैनल, सीवर, ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाए। जल के भराव जिससे एनारोगिक स्थितियाँ या मच्छरों की पैदावार हो, को नहीं होने दिया जाए।
25. निदेशक (निदेशकों), साझेदार (साझेदारों), प्रोपराइटर (प्रोपराइटरों) के नाम, पदों व टेलीफोन की सूचना दी जाये।
26. सहमति आदेश में अंकित प्राविधान तथा दिये गये सहमति शर्तों के होते हुए भी उपरोक्त प्रदूषण नियंत्रण बोर्ड, लखनऊ जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने या संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, या अधिकार व शक्ति, बोर्ड आरक्षित रखती है।
(सक्षम अधिकारी की अनुमति से निर्गत)


 (डा० राजीव उपाध्याय)
 मुख्य पर्यावरण अधिकारी (वृत्त-6)





उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टी0सी0 12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ

सदना संख्या सी-6/वायु सहमति/137/गोरखपुर/2016

दिनांक- 8/10/16

सेवा में,

इंटीग्रेटेड पॉल्यूशन कमेटी
ग्राम-बाघागाड़ा
गोरखपुर।

विषय: वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 के अन्तर्गत सहमति के संबंध में।

महोदय,

उपरोक्त विषयक अपने सहमति आवेदन पत्र दिनांक 24.09.2016 का सन्दर्भ ग्रहण करें। आपके आवेदन पत्र का परीक्षण किया गया और आपका शर्त सहमति आदेश संख्या 124/सहमति (वायु) आदेश, 137/गोरखपुर/16 दिनांक 01-10-16 को संलग्न किया जा रहा है। आपका ध्यान निम्न बिन्दुओं पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

1. सहमति में दिये गये शर्तों एवं नीचे दिए गये विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।
2. वायु प्रदूषण नियंत्रण व्यवस्था का संचालन एवं रखरखाव इस प्रकार किया जाये जिसमें प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।
3. संस्था का संचालन इस प्रकार से हो, जिससे वायुमण्डल की गुणता मानकों के अनुरूप रहे।
4. संस्था द्वारा प्रचलित समस्त पर्यावरण विधियों व अंतर्गत प्रतिपादित नियमों आदि का पूर्णतया ससयम अनुपालन आवश्यक रूप से सुनिश्चित किया जायेगा।
5. ऑनलाइन स्टैक मानीटरिंग सिस्टम को राज्य बोर्ड तथा केंद्रीय प्रदूषण नियंत्रण बोर्ड के सर्वर से जोड़ा जाये।
6. चिकित्सालयों से ज्वित जैव चिकित्सा अपशिष्ट को पूर्ण उपचार करके ही निस्तारित किया जाये। जैव चिकित्सा अपशिष्ट को किसी भी दशा में अन्यत्र इधर-उधर नहीं डलवाया जाये।
7. उत्सर्जन अनुश्रवण बोर्ड द्वारा मान्यता प्राप्त प्रयोगशाला से कराकर विलंबतम एक माह में प्रस्तुत करें।
8. कचरा उठान हेतु प्रयुक्त गाड़ी में जी0पी0एस0 की व्यवस्था सुनिश्चित की जाये।
9. कचरे को ईसीनियरेटर में सुचारु रूप से प्रयुक्त/जलाये जाने हेतु तकनीकी रूप से दक्ष आपरेटर रखा जाये।

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इस सहमति आदेश के अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

यह सहमति सक्षम अधिकारी की अनुमति से निर्गत की जा रही है।

संलग्नक : उपरोक्तानुसार।

भवदीय



(डा० राजीव उपाध्याय)
मुख्य पर्यावरण अधिकारी (वृत्त-४)

संदर्भ संख्या-

/वायु प्रदूषण/

तद दिनांक-

प्रतिलिपि- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गोरखपुर को सूचनार्थ एवम आवश्यक कार्यवाही हेतु प्रेषित।



मुख्य पर्यावरण अधिकारी (वृत्त-४)

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टी०सी० 12 वी, किभूति खण्ड,
गोमती नगर, लखनऊ

संदर्भ संख्या 174/सी-6/सहमति (वायु) आदेश//37/गोरखपुर/2016 दिनांक-06-10-16

विषय: मैसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, (इंटीग्रेटेड पॉल्यूशन कमेटी) ग्राम-बाघागाड़ा गोरखपुर को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथा संशोधित) की धारा-21/22 के अन्तर्गत सहमति के संबंध में।

संदर्भ : सहमति वायु आवेदन पत्र दिनांक 24-09-2016

1. वायु अधिनियम, 1981 के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति मैसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, (इंटीग्रेटेड पॉल्यूशन कमेटी) ग्राम-बाघागाड़ा गोरखपुर को अपने संयंत्रों से संलग्नक में वर्णित शर्तों के अनुरूप वायुमण्डल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।
2. यह सहमति दिनांक-24-09-2016 से दिनांक-31-12-2017 तक की अवधि के लिए मान्य है।
3. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 (6) में तथा इसके संशोधित अधिनियम, 1997 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।

(सक्षम अधिकारी की अनुमति से निर्गत)

(डा० राजीव उपपाध्याय)

मुख्य पर्यावरण अधिकारी (वृत्त-6)

अनुलग्नक : संलग्नक 1
(सहमति शर्त)

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ

संलग्नक आदेश संख्या 174//सहमति (वायु)/आदेश/122/जेएनए/16 दिनांक 06-10-16

सहमति शर्तें

1. प्लू गैस की प्रतिघण्टा अधिकतम उत्सर्जन मात्रा नीचे दिये गये चिमनियों द्वारा उत्सर्जन मात्रा से अधिक नहीं होना चाहिए।

सम्बद्ध चिमनी

- (1) इसीनिरेटर से भूतल से 30 मी०
2. वायु मण्डल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा बोर्ड मानकों के अनुरूप हो।
 - (1) सस्पेंडेड पार्टिकुलेट मैटर 150 मिलीग्राम प्रतिनामल घनमीटर
(एस०पी०एम०)
3. समय-समय पर बोर्ड द्वारा निर्धारित अन्य परिधालकों की मात्रा भी मानकों के अनुरूप हो।
4. बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवम् अनुश्रवण हेतु संयंत्रों का अधिस्थापन उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हो।
5. बोर्ड के अनुरूप ही उद्योगों द्वारा कार्यरत प्रदूषण नियंत्रण संयंत्रों में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवम् अनुरूप न पाये गये हों) किया जा सकता है।
6. बिन्दु-4, 5 एवम् 7 में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में, इकाई में रखा जाये।
7. इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राक्धान बोर्ड मानकों के अनुसार किया जाये।
8. सहमति आदेश निर्गत किये जाने की दिनांक के एक माह के भीतर इकाई के समस्त स्टैक से हो रहे उत्सर्जन के अनुश्रवण किये जाने की सम्पूर्ण व्यवस्था की जाये। उत्सर्जन का अनुश्रवण नियमित रूप से किया जाय एवम् इसकी मासिक आख्या बोर्ड में जमा की जाए।

Hand

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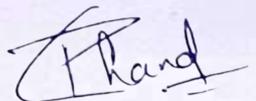
9. (अ) उपरोक्त संदर्भित सहमति शर्तों का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाये एवं इस संबंध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के चार माह के भीतर प्रस्तुत किया जाये।
- (ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की शर्तों का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाए।
10. किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषित अयवकों का उत्सर्जन वातावरण में निर्धारित मानकों से अधिक होता है या होने की संभावना हो तो बोर्ड और अन्य संस्थानों जो वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 में वर्णित है, को सूचित करना चाहिए।
11. इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाए।
12. इकाई का रख-रखाव इस प्रकार से सुनिश्चित किया जाए कि वायु प्रदूषणकारी तत्वों का उत्सर्जन, स्टैक के अतिरिक्त अन्य किसी बिन्दु से नहीं होना चाहिए।
13. इकाई द्वारा बोर्ड के कर्मचारियों, मान्यता प्राप्त संस्थानों द्वारा, चिमनी अथवा उक्त किसी अन्य "आउट लेट" से वायु उत्सर्जन का नमूना एकत्रित किये जाने से संबंध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाए।
14. इकाई से आवादी, कृषक उपज इत्यादि को कोई भी नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाए तथा हटाने की सूचना तत्काल बोर्ड को दी जाए।
15. आवेदनकर्ता/इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिये जाने वाले समस्त निर्देशों/आदेशों का अनुपालन कड़ाई से किया जाए। किसी भी समय पर दिये गये आदेश/निर्देश अथवा इस सहमति आदेश की शर्तों का अनुपालन संतोषजनक नहीं पाये जाने की स्थिति में आवेदनकर्ता/इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जायेगी।
16. उपरोक्त इंगित समस्त शर्त अधिनियम की धारा-21 (6) के अन्तर्गत निरस्त न किये जाने तक वैध रहेगी।
17. आवेदनकर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाए। यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से चार माह अथवा नवीन या प्रतिस्थापित चिमनी की कार्यान्वयन तिथि हो एवम् प्रस्तावित नवीन उत्सर्जन की तिथि से 30 दिन पूर्व (जो भी पहले हो) जमा किया जाए।
18. बोर्ड के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करायी जाए।

- 4 -

19. आवेदक को निरीक्षणकर्ता/बोर्ड को अनुश्रवण एवम प्रदूषण नियंत्रण संयंत्रों के निर्माण, अधिस्थापन अथवा संचालन तथा अन्य सूचनायें जो वायु प्रदूषण नियंत्रण से संबंधित हों, उपलब्ध करानी होंगी।
20. इस सहमति आदेश की प्राप्ति के 30 दिन के अन्दर अपने उद्योग के डाइरेक्टर्स, पाटनर्स, प्रोपराइटर्स का पता, दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी।
21. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होने हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।

(सक्षम अधिकारी की अनुमति से निर्गत)


 (डा० राजीव उपाध्याय)
 मुख्य पर्यावरण अधिकारी (वृत्त-6)





UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. -
127441/UPPCB/Gorakhpur(UPPCBRO)/CTO/water/GORAKHPUR/2
021

Dated : 22/09/2021

To ,

M/S VINAY KUMAR VERMA
MEDICAL POLLUTION CONTROL COMMITTEE
VILLAGE - BAGHAGARATAAL - NAWARTOLA, TAPPA HAWELI, PARGANA -
BHAWAPAR, TEHSIL - SADAR, GORAKHPUR, GORAKHPUR
GORAKHPUR

Sub : Consent to Operate Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended.

Kindly refer to your consent application dated 27/05/2021 and received on 27/05/2021 under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended. Your application and the information submitted have been examined along with the facts found during inspection made by officers of UPPCB on 08/09/2021 . Your consent application is hereby refused due to following reason.

Reasons :-

1. In respect of online query dated 27.08.2021, the reply submitted by proponent on 02.09.2021 is unsatisfactory.
2. Consent To Establish has been granted to M/s Integrated Pollution Committee, BAGHAGARATAAL - NAWARTOLA, TAPPA HAWELI, PARGANA - BHAWAPAR, TEHSIL - SADAR, GORAKHPUR vide office letter dated 10.07.2013, is expired now and present proponent has not obtained valid CTE after the expiry of earlier CTE.
3. Proponent has not taken authorization under the provisions of Hazardous and Other Waste (Management and Transboundary) Rules, 2016.
4. Compliance report of earlier authorization under the provisions of Bio-Medical Waste Management Rules, 2016 is not submitted by proponent.

The Consent to Operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act.

Vibhuti Khand

This order is issued with the approval of competent authority.

(Authorized Signatory)

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

(Authorized Signatory)

A handwritten signature in blue ink, appearing to read "Chand", is located in the bottom right corner of the page.



UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. -
127440/UPPCB/Gorakhpur(UPPCBRO)/CTO/air/GORAKHPUR/202
1

Dated : 22/09/2021

To ,

M/S VINAY KUMAR VERMA
MEDICAL POLLUTION CONTROL COMMITTEE
VILLAGE - BAGHAGARATAAL - NAWARTOLA, TAPPA HAWELI, PARGANA -
BHAWAPAR, TEHSIL - SADAR, GORAKHPUR, GORAKHPUR
GORAKHPUR

Sub : Consent To Operate Application under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended.

Kindly refer to your consent application dated 27/05/2021 received on 27/05/2021 under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 08/09/2021. Your consent application is hereby refused/return due to following reasons.

Reasons :-

1. In respect of online query dated 27.08.2021, the reply submitted by proponent on 02.09.2021 is unsatisfactory.
2. Consent To Establish has been granted to M/s Integrated Pollution Committee, BAGHAGARATAAL - NAWARTOLA, TAPPA HAWELI, PARGANA - BHAWAPAR, TEHSIL - SADAR, GORAKHPUR vide office letter dated 10.07.2013, is expired now and present proponent has not obtained valid CTE after the expiry of earlier CTE.
3. Proponent has not taken authorization under the provisions of Hazardous and Other Waste (Management and Transboundary) Rules, 2016.
4. Compliance report of earlier authorization under the provisions of Bio-Medical Waste Management Rules, 2016 is not submitted by proponent.

The Consent to Operate under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Air Act.

Vibhuti Khand

This order is issued with the approval of competent authority.

(Authorized Signatory)

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

(Authorized Signatory)

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UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. -
142192/UPPCB/Gorakhpur(UPPCBRO)/CTO/air/GORAKHPUR/202
1

Dated : 01/04/2022

To ,

M/S VINAY KUMAR VERMA
MEDICAL POLLUTION CONTROL COMMITTEE
VILLAGE- BAGHAGARATAAL-NAWARTOLA, TAPPA HAWELI, PARGANA-
BHAWAPAR, TAHSIL- SADAR, GORAKHPUR, GORAKHPUR, 273152
GORAKHPUR

Sub : Consent To Operate Application under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended.

Kindly refer to your consent application dated 23/12/2021 received on 23/12/2021 under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 18/02/2022. Your consent application is hereby refused/return due to following reasons.

Reasons :-

1. Consent To Establish has been granted to M/s Integrated Pollution Committee, BAGHAGARATAAL - NAWARTOLA, TAPPA HAWELI, PARGANA - BHAWAPAR, TEHSIL - SADAR, GORAKHPUR vide office letter dated 10.07.2013, is expired now and present proponent has not obtained valid CTE after the expiry of earlier CTE.
2. Compliance report of earlier authorization under the provisions of Bio-Medical Waste Management Rules, 2016 is not submitted by proponent.
3. During the inspection the ETP was found in decrepit condition.
4. The industry has not installed graphic or computer recording device with incinerator system.
5. The industry has not installed Online Monitoring System for flue gas emission.
6. The industry has not made provisions in incinerator to increase resident time w.r.t. CPCB Guideline.
7. The industry has not made ramp for washing of vehicles and the arrangement to cater the polluted effluent generated.

Vibhuti Khand

8. The temporary storage of Bio Medical Waste was found in decrepit condition during inspection.

The Consent to Operate under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Air Act.

This order is issued with the approval of competent authority.

(Authorized Signatory)

Chief Environmental Officer, Circle-6

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

Chief Environmental Officer, Circle-6

(Authorized Signatory)

A handwritten signature in blue ink, appearing to read 'Thand' with a horizontal line underneath.



UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. -
142284/UPPCB/Gorakhpur(UPPCBRO)/CTO/water/GORAKHPUR/2
021

Dated : 01/04/2022

To ,

M/S VINAY KUMAR VERMA
MEDICAL POLLUTION CONTROL COMMITTEE
VILLAGE- BAGHAGARATAAL-NAWARTOLA, TAPPA HAWELI, PARGANA-
BHAWAPAR, TAHSIL- SADAR, GORAKHPUR, GORAKHPUR, 273152
GORAKHPUR

Sub : Consent to Operate Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended.

Kindly refer to your consent application dated 23/12/2021 and received on 23/12/2021 under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended. Your application and the information submitted have been examined along with the facts found during inspection made by officers of UPPCB on 18/02/2022 . Your consent application is hereby refused due to following reason.

Reasons :-

1. Consent To Establish has been granted to M/s Integrated Pollution Committee, BAGHAGARATAAL - NAWARTOLA, TAPPA HAWELI, PARGANA - BHAWAPAR, TEHSIL - SADAR, GORAKHPUR vide office letter dated 10.07.2013, is expired now and present proponent has not obtained valid CTE after the expiry of earlier CTE.
2. Compliance report of earlier authorization under the provisions of Bio-Medical Waste Management Rules, 2016 is not submitted by proponent.
3. During the inspection the ETP was found in decrepit condition.
4. The industry has not installed graphic or computer recording device with incinerator system.
5. The industry has not installed Online Monitoring System for flue gas emission.
6. The industry has not made provisions in incinerator to increase resident time w.r.t. CPCB Guideline.
7. The industry has not made ramp for washing of vehicles and the arrangement to cater the polluted effluent generated.

Vibhuti Khand

8. The temporary storage of Bio Medical Waste was found in decrepit condition during inspection.

The Consent to Operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act.

This order is issued with the approval of competent authority.

(Authorized Signatory)

Chief Environmental Officer, Circle-6

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

Chief Environmental Officer, Circle-6

(Authorized Signatory)

A handwritten signature in blue ink, appearing to read 'Thand' with a horizontal line underneath.



UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. -
165123/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/20
22

Dated : 15/11/2022

To ,

M/S VINAY KUMAR VERMA
MEDICAL POLLUTION CONTROL COMMITTEE
VILLAGE- BAGHAGARATAAL-NAWARTOLA, TAPPA HAWELI, PARGANA
BHAWAPAR,TAHSIL- SADAR, GORAKHPUR,,GORAKHPUR,273152
GORAKHPUR

Sub : **Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016.**

Kindly refer to your Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) application dated 30/09/2022 and received on 30/09/2022 under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 31/10/2022 . Your consent application is hereby refused due to following reason.

Reasons :-

1. Consent To Establish has been granted to M/s Integrated Pollution Committee, BAGHAGARATAAL - NAWARTOLA, TAPPA HAWELI, PARGANA - BHAWAPAR, TEHSIL - SADAR, GORAKHPUR vide office letter dated 10.07.2013, is expired now and present proponent has not obtained valid CTE after the expiry of earlier CTE.
2. Compliance report of earlier authorization under the provisions of Bio-Medical Waste Management Rules, 2016 is not submitted by proponent.
3. During the inspection the ETP was found in decrepit condition.
4. The industry has not installed graphic or computer recording device with incinerator system.

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5. The industry has not installed Online Monitoring System for flue gas emission.
6. The industry has not made provisions in incinerator to increase resident time w.r.t. CPCB Guideline.
7. The industry has not made ramp for washing of vehicles and the arrangement to cater the polluted effluent generated.
8. The temporary storage of Bio Medical Waste was found in decrepit condition during inspection.

The Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundry Movement) Rules , 2016 is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act 1974, Air Act 1981 and HWM Rules 2016

This order is issued with the approval of competent authority.

(Authorized Signatory)

Chief Environmental Officer, Circle-6

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

Chief Environmental Officer, Circle-6

(Authorized Signatory)





Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

188261/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/2023

Date: 26/07/2023

To,

M/s

INTEGRATED POLLUTION COMMITTEE

**Vill. Baghagada, Taal-Navartaal, Tappa Haveli, Pargana Bhauvapaar,
Tahsil -Sadar, Dist. Gorakhpur ,GORAKHPUR,**

**Application Id-
21925171**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **INTEGRATED POLLUTION COMMITTEE** located at **Vill. Baghagada, Taal-Navartaal, Tappa Haveli, Pargana Bhauvapaar, Tahsil -Sadar, Dist. Gorakhpur ,GORAKHPUR,** subject to the provisions of **the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA INTEGRATED POLLUTION COMMITTEE granted for the period from **07/07/2023 to 31/12/2023** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
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2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.32 KLD	Septic Tank	No Trade Effluent is allowed to Discharge
Industrial	1.7 KLD	ETP	No Trade Effluent is allowed to Discharge

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

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Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	Oil & Grease (mg/L)	As per E(P)A Rules, 1986
4	COD (mg/L)	As per E(P)A Rules, 1986
5	TSS (mg/L)	As per E(P)A Rules, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	30 KVA DG Set	Diesel Oil	2	Sulphur Dioxide	As per E(P)A Rules, 1986
2	Incinerator (100 Kg/Hr)	Diesel Oil	1	Particulate Matter	As per E(P)A Rules, 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	2	Sulphur Dioxide	As per E(P)A Rules, 1986
2	1	Particulate Matter	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s INTEGRATED POLLUTION COMMITTEE. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	cat. 37.1 (Sludge from Wet Scrubbers)	Through TSDF	0.5 TPA
2	Cat. 37.2 (Ash from Incinerator and Flue Gas Cleaning Residue)	Through TSDF	2.5 TPA

The authorization shall be in force and shall be valid upto 31/12/2023. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

(i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.

(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.

(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.

(viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.

(ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed

Handwritten signature

on Display Board of size 6x4 feet outside the main factory gate within premises

(x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.

(xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.

(xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.

(xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.

(xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.

(xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.

(xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.

(xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not

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complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

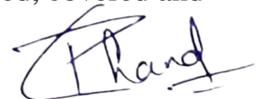
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for CBWTF at BAGHAGARATAAL - NAWARTOLA, TAPPA HAWELI, PARGANA - BHAWAPAR, TEHSIL - SADAR, GORAKHPUR by M/s Integrated Pollution Committee having plant-Incinerator (100 kg/hr), Autoclave (200 kg/batch) and Shredder (50 kg/hr).
2. The CBWTF shall submit the flue gas monitoring report from incinerator and treated effluent quality report from the ETP after commissioning of CBWTF within 01 month from the issuance of this CTO.
3. This CTO shall only be valid with the effect from the date on which the proponent obtained TSDF Membership for the safe disposal of hazardous waste.
4. The proponent could not start operation of CBWTF before obtaining membership of TSDF, failing which this CTO would deemed void.
5. Separate Energy meter shall be installed for recording the electricity consumption in the operation of the ETP and a log book be maintained.
6. ETP shall be operated and maintained to ensure that the treated effluent shall meet the prescribed standards.
7. Proper and regular operation of GPS equipments, installed in all the vehicles plying to collect and transport Bio Medical Waste, shall be ensured.
8. The CBWTF shall submit the valid NOC from U.P. Ground Water Board for Abstraction of Ground Water within 03 months failing which this CTE would be deemed cancel.



9. CBWTF will strictly comply with the CPCB guidelines dated 21.12.2016 for operation of the Common Bio Medical Waste Treatment Facility.
10. CBWTF will comply with the emission Standard for treatment and disposal of Common Bio medical waste by incineration as per Schedule-II of BMW Rules 2016.
11. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Waste (Management and Handling) Rules, 2016.
12. Record w.r.t. operational parameter of autoclave such as temperature, pressure etc. as well as records for validation test conducted to check efficiency of autoclave shall be maintained.
13. The incinerator is operated in accordance with Bio-Medical Waste Management Rules, 2016 w.r.t. maintenance of temperature for primary and secondary chamber of incinerator.
14. The water generated from scrubbing system of incinerator shall be treated through ETP and treated water shall be recycled for scrubbing purpose and for irrigation in the premises. No effluent shall be discharged directly or indirectly outside the premises.
15. Discarded medicine will be disposed in incinerator as per BMW Rule, 2016 and sharp pit shall be provided for disposal of waste sharp as per CPCB Guidelines.
16. The CBWTF will comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.
17. The CBWTF will comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.
18. The facility will ensure bar coding system to be adopted by member of healthcare facility in accordance with Bio Medical Waste Management Rules 2016.
19. The CBWTF will comply with the Guideline of CPCB and will only cater to beds which are in addition to 10,000 beds admissible to pre-existing CBWTFs located within 75 km radius.
20. CBWTF will comply with the relevant provisions of Environmental Laws.
21. Latest attested copy of Balance sheet/Audited C.A. Certificate indicating (Fixed Assets + Current Assets- Current Liabilities) for the financial year 2018-2019 should be submitted to verify the consent fee payable by the industry.
22. All Non-Chlorinated plastic Bags shall be used as per BIS standards and prevailing Plastic Waste Management Rules, 2016.
23. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.



24. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

25. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.

26. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.

27. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigate and remedial measures taken.

28. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.

29. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

30. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule – 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.

31. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.

32. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.

33. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.

34. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.

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35. Used oil will be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
36. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
37. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.
38. You shall become the member of any common TSDF for S.L.F. which has been authorized by UPPCB and send the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter.
39. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.
40. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.
41. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air(Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.
42. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
43. The industry shall submit the colored photograph of display board within 15 days.
44. A Bank Guarantee of Rs. 02 Lacs (Rs Two Lacs only) shall be submitted within 15 days including the above conditions from 01 to 43 which will be valid otherwise this consent to operate shall be deemed to be withdrawn.
45. Closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.
46. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CCA and attract action under the provisions of Environment (Protection) Act, 1986.

Chief Environmental Officer, Circle-6

Copy to:

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action





मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

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